

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP No.59/97 in OA 477/93

DATE OF ORDER : 21-08-1997.

Between :-

1. Velvetti Venkata Subramanyam
2. Kolli Chalapathy Rao
3. Maddali Surya Rao
4. Nunna Singaraiah
5. Vendra Rajendra Prasad
6. Shaik Mahaboob Vali
7. Aliadi Surya Chandra Prakash Rao
8. Karri Sathi Reddy
9. Kaki Venkata Ratnam
10. Taninki Venkata Narasayya
11. Didla Ratna Raju
12. Gubbala Satyanarayana
13. Gokeda Venkata Rao
14. Muradini Venkateshwara Rao
15. Yerasani Anjaneyulu
16. Bogalla Rama Rao
17. Kandukuri Srinivasa Rao
18. Khulipala Subba Rao
19. Keerti Muralidhara Rao
20. Channa Brahmaji Rao
21. Mutya Satyanarayana
22. Chittapotula Prasad Rao
23. Namburi Vandanamma
24. Kodati Narayana Rao
25. Nuppidi Muniyya

...Applicants/Applicants

And

1. Sri Montek Singh Ahluwalia,
The Govt. of India, rep. by its Secretary,
M/o Finance, Dept. of Economic Affairs,
New Delhi.
2. Sri A.K.Gokak,
The Director General Department of Tele-
communication, New Delhi.
3. The Chief General Manager, Telecom,
AP, Hyd.
4. Sri MRSV. Nagakumar, ^{Sai M.V. Bhagwan Rao},
The District Magistrate, District.

... Respondents/Respondents

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Counsel for the Applicants : Shri S.Chandrasekhar

Counsel for the Respondents : Shri V.Bhimanna, CGSC

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COURT

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

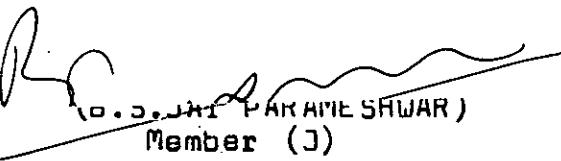
(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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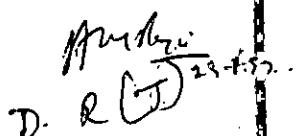
Heard Sri S.Chandra Sekhar for the applicants and Sri V.Bhimanna, standing counsel for the Respondents.

2. This contempt petition is filed for non implementation of the direction issued in the Original Application. When the Contempt Petition was taken up Sri V.Bhimanna, learned standing counsel produced the letter of Chief General Manager, A.P., addressed to the General Manager, West Godavari District, Eluru directing him to pay the House Rent Allowance to Kovvur employees at par with Rajahmundry rates. Thus the order in the judgement has been complied with. The above letter is dt.20-8-97 and it is taken on record. Further the General Manager, West Godavari District, Eluru should pay the arrears to the employees from the date of receipt of a copy of this order.

3. Thus the CP is closed.


(D.S. JAI PAKHARE SHWAR)
Member (J)
21.8.97


(R.RANGARAJAN)
Member (A)


D. R.G.

Dated : 21st August, 1997.
Dictated in Open Court.

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